

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 140 of 2020**

**IN THE MATTER OF:**

**Surjeet Singh**

**...Appellant**

**Versus**

**Usha Rani Jha & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Abhay K. Das, Advocate.**

**For Respondent: Mr. Ankur S. Kulkarni, Advocate for R-1.**

**Mr. Abhijeet Sinha, Advocate**

**Mr. Akash Sharma and Mr. Akhilesh Kumar Srivastava,  
Advocates for R- 2, 3 & 4.**

**ORDER**  
**(Virtual Mode)**

**22.01.2021** From the perusal for the order dated 22.12.2020 it appears that learned counsel for the Respondent Nos. 2 to 4 was directed to file their Reply Affidavit.

Learned counsel for the Respondent Nos. 2 to 4 have file their Reply Affidavit which is taken on record.

Learned counsel for the Appellant does not want to file Rejoinder.

Parties may file brief Written Submissions not more than 4 pages along with compilation of judgments which they want to rely on, within two weeks.

List the Appeal 'For Hearing' on **12<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**